

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 409**  
**IB/2/ND/2024**

**IN THE MATTER OF:**

Capstech Network Private Limited	...	Applicant
Versus		
Tollman International Private Limited	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 22.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Prince Mohan Sinha, Mr. Aniket, Mr. Amresh Mohan Sinha, Advs.
For the Respondent	: Mr. Rajesh Kumar Jha, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Prince Mohan Sinha, Learned Counsel for the applicant as well as Mr. Rajesh Kumar Jha, Learned Counsel for the respondent are present physically. This Tribunal vide order dated 20.03.2024, directed the respondent to file reply within a period of one week, on receipt of copy of the application. However, till today neither Vakalatnama nor reply is filed on behalf of the respondent. Mr. Rajesh Kumar Jha, Learned Counsel for the respondent has requested some more time to file reply and Vakalatnama. In the interest of Justice, one last & final opportunity is being given to Learned Counsel for the respondent to file Vakalatnama and reply, within a week, with copy in advance to the opposite side. Let this matter be posted to 10.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**